

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT
RAJYA SABHA
QUESTION NO 26.07.2010
ANSWERED ON
CATEGORISATION OF HONOUR KILLINGS .

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SHRI N.K. SINGH

Will the Minister of RURAL DEVELOPMENT INFORMATION AND BROADCASTING WOMEN AND CHILD DEVELOPMENT be pleased to state :-

- (a) whether, in view of spate of honour killings in some States, the National Commission for Women has called for a separate category of crimes to be defined as honour crimes;
- (b) if so, the details thereof;
- (c) whether Government proposes to give more powers to NCW to handle honour killing; and
- (d) if so, the details thereof and further steps the Ministry proposes to take to prevent such crimes?

ANSWER

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT

(SHRIMATI KRISHNA TIRATH)

(a) & (b): The National Commission for Women when recently consulted was of the view that in addition to "honour" killings, crimes such as battery, torture, mutilation, rape, etc. which are committed in the name of preserving honour should also be included within the ambit of "honour" crimes.

(c) & (d): No such proposal is under consideration of the Government.